

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 1**

CUSTOMS APPEAL NO. 51578 OF 2018

[Arising out of Order-in-Original No. DLI/CUSTOMS/PRE/OPD/PR. COMMR/ 20/2017 dated 04.01.2018 passed by the Pr. Commissioner of Customs (Preventive) New Delhi]

SH. UMESH KUMAR, PROPRIETOR

Appellant

M/s Aromatech
Khasra No. 711/2, Main Bhola Road,
Khadoli, Meerut (UP)

Vs.

**PRINCIPAL COMMISSIONER OF CUSTOMS-NEW
DELHI(PREV)**

Respondent

New Customs House, IGI Airport
New Delhi-110037

**WITH
CUSTOMS MISCELLANEOUS APPLICATION NO. 50978 OF 2018**

Appearance:

Present for the Appellant : Shri Jitin Singhal, Advocate

Present for the Respondent: Shri Rakesh Kumar, Authorised Representative

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P V SUBBA RAO, MEMBER (TECHNICAL)

**Date of Hearing : 12/10/2023
Date of Decision : 08/04/2024**

P V SUBBA RAO:

The appeal is rejected. For order, see order of date in Customs Appeal No. 51595 of 2016.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**